

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3017
TO BE ANSWERED ON 5th JANUARY, 2018/15TH PAUSHA SAKA, 1939
Cash Deposited by Government Employees

3017: SHRIMATI RANJANBEN BHATT:

QUESTION

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to conduct/probe regarding the cash deposited by the Central Government employees during demonetisation and if so, the details thereof;
- (b) whether the Government has taken any action in this regard so far;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PON. RADHAKRISHNAN)

(a) to (d): Income-tax Department (ITD) takes appropriate action in suitable cases, including the cases where cash deposits were made during demonetization. Such actions include searches, surveys, assessment of income, levy of tax, penalty and filing of prosecution complaints before criminal courts, whichever is applicable as per direct tax laws.
